CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.123/2003 in
M.A.No.967/2003
OA No.596/2002

New Delhi this the 30th day of April, 2003

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER(A)
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Surender Pal & Anr. .... Applicant

-Versus-

Additional Commissioner of Police & Others .... Respondents

O R D E R (BY CIRCULATION)

This Review Application is preferred against an order of this Court dated 23.10.2002 in OA No.596/2002. The present RA has been filed on 16.4.2003. In the circumstances explained in MA, for condonation of delay in filing the RA, the same is allowed.

2. We have also perused the RA. By way of this R.A., the review applicants seek to re-argue the case, which is not permissible, as Review Application can be allowed if any patent error is apparent on the face of the record. We do not find any such error in the order dated 23.10.2002. As such the present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratios laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24, Chandra Kant & Anr. v. Sheik Habib, AIR 1975 SC 1500 and Meera Bhanja v. Nirmala Kumari Choudhary, AIR 1995 SC 455.

3. In view of the above, the R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

(Govindan S. Tampi)
Member(A)

/Rao/